

1	2
(b) Industry (Medium & Large)	13641
(c) Whole Sale Trade (other than food procurement)	2279
(d) Other sectors	3763

*Quick estimates.

Bank Credit to Sick Units

201. SHRI SOMNATH CHATTERJEE : Will the Minister of FINANCE be pleased to state the total bank credit to sick units as on 31st December, 1983, bank-wise ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : In terms of section 28 of the Banking Regulation Act, 1949, Reserve Bank of India is enjoined to publish any information obtained by it under the provisions of the Act in such consolidated form as it thinks fit. According to the latest available consolidated provisional information furnished by the Reserve Bank of India, as at the end of December, 1982, the total outstanding advances of scheduled commercial banks to sick units amounted to Rs. 2577.62 crores.

Timings of Boeing Service between Gwalior and Delhi

202. SHRI N.K. SHEJWALKAR : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is not a fact that because of the different days for flights from Gwalior to Delhi, much inconvenience is caused to the passengers and it affects the traffic ratio also; and

(b) whether Government propose to a regular daily boeing service at a specific time for Gwalior-Delhi ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : The present timings of the B-737 service four times a week, the HS-748 service thrice a week between Delhi and Gwalior have been in force since April

1983. There have been no complaints from passengers about the timings.

(b) No, Sir. The existing capacity is adequate to meet the traffic needs.

Schemes to bring Gwalior on World Tourism Map

203. SHRI N.K. SHEJWALKAR : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the schemes of Government to bring Gwalior on world tourism map; and

(b) the infrastructure and other facilities Government propose to provide in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) and (b) Gwalior as a tourist Centre is included in one of the three travel circuits identified in the State of Madhya Pradesh for integrated development through the combined resources of the Central, State and the private sectors. In the Sixth Five Year Plan the Department has decided to assist the State Government for the flood lighting of the Gwalior Fort.

Setting up of Industries in Free Trade Zones

204. SHRI RAM LAL RAHI : Will the Minister of COMMERCE be pleased to state :

(a) the names of zones declared as free trade zones for companies to set up 100 per cent export industries and the concessions given—financial and other to these companies;

(b) how many foreign companies have set up industries therein and what are the products being produced by them and what is the foreign exchange earned by them and the foreign exchange spent by them for imports for these industries;

(c) the quantum of loans given by banks to these companies and the interest

thereof and any other financial assistance given by financial institutions; and

(b) whether non-Indians have set up any industries in these trade free zones, if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) Presently, there are two free trade zones in operation for companies to set up 100 per cent export industries. These are Kandla Free Trade Zone (KAFTZ) located at Gandhidham (Gujarat) and Santacruz Electronics Export Processing Zone (SEEPZ) located at Bombay. In addition to these two zones, the Government had recently declared the setting up of four more export processing zones at Madras, Cochin, NOIDA and Falta (West Bengal). A statement showing the concessions and facilities available to the units in free trade zones is attached.

(b) to (d) The information is being collected and will be laid on the Table of the House.

Statement

- (i) STREAMLINED ADMINISTRATION . All approvals are given at one single point within 45-60 days and formalities for import & export are expeditiously dealt with.
- (ii) No import licence is required for import of capital goods, raw materials, consumables, spares, tooling or packing materials as import of these items is placed under Open General Licence. Import of second hand/used machinery is subject to the approval by the FTZ Board.
- (iii) Exemption from Custom duty and additional/countervailing duty on raw materials, components, consumables, spares, tooling and packaging material etc., imported into the Zone.
- (iv) Exemption from Central Excise

duty and other levies on products manufactured within the Zone or the goods brought into the FTZ from DTA for use by the industries for the production or in connection with the production of goods for export.

- (v) Capital goods and all other inputs supplied to the Zone from the rest of the country are treated as deemed exports and are eligible for all export benefits.
- (vi) Duty free import of capital goods and equipments from preferred sources.
- (vii) The statement on industrial policy authorises the Government to approve even fully owned foreign companies in 100 per cent export oriented ventures.
- (viii) Corporate tax holiday for an initial period of 5 years.
- (ix) In the case of SEEPZ, a 50 per cent subsidy is available on lease rates for land and rentals, for ready built units for a period of three years.
- (x) Central sales tax paid on purchases from outside the State is reimbursed by the Zone Administration.
- (xi) Exemption from the restrictions under export control order on products manufactured and exported from FTZ. Liberal sanction of foreign exchange including Blanket Permit for business visits abroad.
- (xii) Packing credit facility for a period of 180 days without production of firm export orders or letter of credit.
- (xiii) Upto 25 per cent of total production is also permitted clearance for domestic sale on payment of duty, against valid import licences.

- (xiv) Remittance of profits and dividends earned by foreign investors in the Zone is allowed freely after payment of taxes.
- (xv) Priority release of cement/steel and telephons/telex connections.

Amount Sanctioned to Jammu and Kashmir on Recommendation by Finance Commission

205. SHRI ABDUL RASHID KASULI : Will the Minister of FINANCE be pleased to state :

(a) total amount recommended by Finance Commission and actual amount sanctioned by his Ministry to the Jammu and Kashmir State Government for the current year to tide over its financial stringencies;

(b) whether more funds would be sanctioned in order to fulfil its already demarcated spheres of development works like

electricity projects, water supply scheme etc.; and

(c) the actual financial requisition made by the State Government to the Centre and reasons for not meeting it ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) A statement is laid on the Table of the House.

(b) and (c) Central assistance of Rs. 234.70 crores is being provided to Jammu & Kashmir for executing the approved Plan outlay of Rs. 185 crores in the current year. The State Government had recently requested for further increase in their approved plan outlay by Rs. 30.31 crores for their Agriculture, Cooperation, Irrigation, Water Supply & Transport schemes etc. The matter was discussed between Chief Minister, J & K and the Deputy Chairman, Planning Commission and considering the resources position, it was agreed to allow the State Government to increase its Plan expenditure by upto Rs. 10 crores in the current year.